

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

**Date of Hearing: 14.12.2015
Date of Order : 17.12.2015**

Petition No. 232/TT/2015

In the matter of

Approval of transmission tariff for replacement of 2 x 315 MVA, 400/220 kV ICT with 2 x 500 MVA, 400/220 kV ICTs at Purnea Sub-station under Eastern Region Strengthening Scheme-XII in Eastern Region for the period from COD (13.7.2015) to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

Petition No. 238/TT/2015

In the matter of

Approval of transmission tariff for **Asset-I:** Addition of 1x160 MVA, 220/132 kV ICT along with associated bays of Ara 220/132 kV Sub-station and **Asset-II:** Addition of 1x500 MVA, 400/220 kV ICT along with associated bays at Muzaffarpur 400/220 kV Sub-station under Eastern Region Strengthening Scheme IX (ERSS IX) in Eastern Region for the period from revised anticipated COD (1.1.2016) to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

Petition No. 257/TT/2015

In the matter of

Approval of transmission tariff for **Asset-I:** 160 MVA 220/132 kV Transformer I at Purnea Sub-station along with associated bays; **Asset- II:** 160 MVA 220/132 kV transformer II at Purnea Sub-station along with associated bays under “Augmentation of Transformation Capacity and Reactive Compensation in Northern and Eastern Region for the period from revised anticipated COD (15.3.2016) to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation,



1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

Petition No. 280/TT/2015

In the matter of

Approval of transmission tariff for **Asset-I:** Balance portion of 400 kV D/C Maithan Gaya transmission line CKT II including multi circuit, COD (8.9.2014) **Asset-II:** Balance portion of 400 kV D/C Maithan Gaya transmission line CKT I including multi circuit COD (30.12.2014), **Asset-III:** 1 no. 400 kV Line Bay at 765/400 kV Gaya Sub-station (Koderma II Bay) COD (30.12.2014) and **Asset IV:** 765 kV Line Bay at 765/400 kV Gaya Sub-station associated with 765 kV S/C Gaya Balia transmission line COD (8.1.2015) under common scheme for 765 kV pooling stations and network for NR, import by NR from ER and from NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Eastern Region for the period from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....**Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
Vidyut Bhawan, Vidyut Marg,
Jaipur-302 005
2. Ajmer Vidyut Vitran Nigam Ltd.
400 kV GSS Building (Ground Floor), Ajmer Road
Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Ltd.
400 kV GSS Building (Ground Floor), Ajmer Road
Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Ltd.
400 kV GSS Building (Ground Floor), Ajmer Road
Heerapura, Jaipur



5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan,
Kumar House Complex Building II
Shimla-171004
6. Punjab State Electricity Board
The Mall, Patiala-147001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula (Haryana) 134 109
8. Power Development Deptt.
Govt. of Jammu & Kashmir
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Ltd.
Shakti Bhawan, 14, Ashok Marg
Lucknow- 226001
10. Delhi Transco Ltd.
Shakti Sadan, Kotla Road
New Delhi- 110002
11. BSES Yamuna Power Ltd.
2nd Floor, A-Block, Shakti Kiran Building
Opp. Karkarduma Court
Karkarduma, New Delhi-110092
12. BSES Rajdhani Power Ltd.
BSES Bhawan, Nehru Place
New Delhi
13. North Delhi Power Ltd.
Power Trading & Load Dispatch Group
Cennet Building
Pitampura, New Delhi-110034
14. Chandigarh Administration
Sector-9, Chandigarh
15. Uttarakhand Power Corporation Ltd.
Urja Bhawan, Kanwali Road
Dehradun



16. North Central Railway
Allahabad
17. New Delhi Municipal Council
Palika Kendra, Sansad Marg
New Delhi-110002
18. Bihar State Power (Holding) Company Ltd.
Vidyut Bhawan, Bailey Road
Patna- 800001
19. West Bengal State Electricity Distribution Company Limited
Bidyut Bhawan, Bidhan Nagar,
Salt Lake City, Kolkata-700091
20. Grid Corporation of Orissa Ltd.
Shahid Nagar,
Bhubaneshwar- 751007
21. Damodar Valley Corporation
DVC Tower, Maniktala
Civic Centre, VIP Road,
Kolkata-700054
22. Power Department
Govt of Sikkim,
Gangtok-737101
23. Jharkhand State Electricity Board
Doranda, Ranchi-834002

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Ms. Treepti Sonkatar, PGCIL

For respondents : None



ORDER

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Eastern Region covered in Petition No. 232/TT/2015, 238/TT/2015, 257/TT/2015 and 280/TT/2015. The details of the elements covered in them are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

Srl. No.	Asset No.	Name of the Asset	Scheduled COD	COD/anticipated COD as per the petition	Revised anticipated COD/actual COD
Petition No. 232/TT/2015					
1	Asset	Replacement of 2 x 315 MVA, 400/220 kV ICT with 2 x 500 MVA, 400/220 kV ICTs at Purnea Sub-station	19.11.2016	13.7.2015 (Actual)	
Petition No. 238/TT/2015					
1	Asset-I	Addition of 1x160 MVA, 220/132 kV ICT along with associated bays of Ara 220/132 kV Sub-station	26.2.2016	30.10.2015 (Anticipated)	1.1.2016 (Anticipated)
2	Asset-II	Addition of 1x500 MVA, 400/220 kV ICT along with associated bays at	26.2.2016	15.11.2015 (Anticipated)	1.1.2016 (Anticipated)



		Muzaffarpur 400/220 kV Sub-station			
Petition No. 257/TT/2015					
1	Asset-I	160 MVA 220/132 kV Transformer I at Purnea Sub-station along with associated bays	27.2.2014	20.12.2015 (Anticipated)	15.3.2016 (Anticipated)
2	Asset-II	160 MVA 220/132 kV transformer II at Purnea Sub-station along with associated bays	27.2.2014	11.6.2015 (Actual)	-
Petition No. 280/TT/2015					
1	Asset-I	Balance portion of 400 kV D/C Maithan Gaya transmission line CKT II including multi circuit	1.9.2012	8.9.2014 (Actual)	-
2	Asset-II	Balance portion of 400 kV D/C Maithan Gaya transmission line CKT I including multi circuit	1.9.2012	30.12.2014 (Actual)	-
3	Asset-III	1 no. 400 kV Line Bay at 765/400 kV Gaya Sub-station (Koderma II Bay)	1.9.2012	30.12.2014 (Actual)	-
4	Asset-IV	765 kV Line Bay at 765/400 kV Gaya Sub-station associated with 765 kV S/C Gaya Balia transmission line	1.9.2012	8.1.2015 (Actual)	-

3. These petitions were heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. None of the respondents were present.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or



element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15, 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-



Petition No. 232/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset	167.62	262.16	280.55	281.33

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset	142.48	222.84

Petition No. 238/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset-I	105.82	269.40	283.58	289.19
Asset-II	152.72	432.48	453.41	461.04

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset-I	50.56	217.84
Asset-II	85.60	367.61

Petition No. 257/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-



(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset-I	43.25	158.06	164.53	165.39
Asset-II	91.72	142.60	158.43	162.01

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset-I	5.57	123.44
Asset-II	73.11	113.67

Petition No. 280/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	1361.07	2344.25	2280.66	2213.66	2147.58
Asset-II	229.30	926.29	930.20	910.73	891.60
Asset-III	48.24	193.69	196.19	194.82	193.51
Asset-IV	82.64	419.22	441.94	442.62	436.10

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Assets	2014-15 (pro-rata)	2015-16	2016-17
Asset-I	354.43	610.46	593.90
Asset-II	75.77	306.07	307.36
Asset-III	24.96	100.21	101.51
Asset-IV	66.11	335.38	353.55

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses)



Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

